

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1986
ANSWERED ON:27.07.2017
Air India Pilots with Lapsed Licences
Rao Shri Rayapati Sambasiva

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the status of Air India pilots flying with lapsed licences;
- (b) the action taken on those pilots caught operating flights with lapsed licences;
- (c) the measures in place or in vogue to ensure that licence of the pilots are checked at regular intervals to ensure that such incidents do not recur;
- (d) the action taken against the officials who allowed this lapse to take place putting the life of air passengers in danger;
- (e) whether any action has been initiated against those pilots whose licences have lapsed; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

The Minister of State in the Ministry of CIVIL AVIATION

(Shri Jayant Sinha)

(a) & (b): In the recent past, only one case of Capt. Amrish Chauhan, Airline Transport Pilot Licence (ATPL No.4252) of Air India came to the notice of DGCA on 15.12.2016 wherein the Pilot had flown aircraft on lapsed licence. The licence of the Pilot (ATPL No.4252) was suspended for a period of one month with effect from 07.04.2017. The ATPL No.4252 of Capt. Amrish Chauhan was renewed on 19.07.2017 after compliance of requirements stipulated in Aircrafts Rules, 1937. As per records, there is no Pilot in Air India flying with lapsed licence at present. ;

(c): There is Computerized Crew Management System (CMS) in place for the purpose. DGCA officials check the licences of pilots during Cockpit surveillance inspections and ramp inspections, which is done randomly as per surveillance plan. ;

(d) to (f): The necessary disciplinary action has been taken as per rules against the pilot. The show cause notice and warning letter have been issued in this regard.